

**Central Administrative Tribunal  
Ernakulam Bench**

OA No.181/00865/2018

Thursday, this the 8<sup>th</sup> day of August, 2019.

## CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member  
Hon'ble Mr.Ashish Kalia, Judicial Member**

M.K.Koya, aged 61 years,  
S/o P.I.Cheriya Koya,  
Malmikkakade House, Kalpeni Island-682 557  
U.T.of Lakshadweep & Agricultural Officer (Retd) Applicant

(Advocate: Mr. Mohamed Jameel P.K. (Not present))

versus

1. The Union of India represented by its Secretary  
Ministry of Home Affairs, North Block,  
Cabinet Secretariat, Raisina Hill, New Delhi-110 001.
2. The Administrator  
Union Territory of Lakshadweep  
Kavaratti-682 555.
3. The Accounts Officer (Pension)  
Union Territory of Lakshadweep  
Kavaratti-682 555.

(Advocate: Mr.S.Manu)

The OA having been taken up on 8<sup>th</sup> August, 2019, this Tribunal delivered the following order on the same day:

**O R D E R (oral)****By E.K.Bharat Bhushan, Administrative Member**

None present on behalf of the applicant. Applicant's name was called thrice.

OA is dismissed in default.

**(Ashish Kalia)**  
**Judicial Member**

**(E.K.Bharat Bhushan)**  
**Administrative Member**

aa.

**Annexures filed by the applicant:**

Annexure A1: Copy of the memo of charges dated 1.9.2012.  
Annexure A2: Copy of the statement of defence dated 21.9.2012.  
Annexure A3: Copy of the order dated 6.10.2015 in OA 584/2012 of CAT, Ernakulam.  
Annexure A4: Copy of the judgment of High Court in OP(CAT) 87/2016 dated 8.3.2016.  
Annexure A5: Copy of the order in Review Application No.34/2016 dated 23.6.2016.

**Annexures filed by the respondents:**

Annexure R2(a): Copy of the OM 64/1/2010-Agri/2003 dated 19.7.2011.  
Annexure R2(b): Copy of the vague explanation.  
Annexure R2(c): Copy of the F.No.64/1/2010-Agri dated 3.2.2012.  
Annexure R2(d): Copy of the application for grant of 25 days Earned Leave for the period 4.4.2011 to 28.4.2011.  
Annexure R2(e): Copy of the F.No.01/01/2010-DP(Krishi) dated 21.9.2012.  
Annexure R2(f): Copy of the letter F.No.Pen/C-81/2017-PAOL dated 17.4.2017 from March, 2017 to October, 2018.